CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 28/TL/2023

Subject : Application under Sections 14, 15 and 79 (1) (e) of the

Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission license and other related matters) Regulations, 2009 with respect to grant of transmission licence to Kishtwar Transmission Limited.

Date of hearing : 13.4.2023

Coram : Shri Jishnu Barua, Chairperson

Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member

Petitioner : Kishtwar Transmission Limited (KTL)

Respondents : Chenab Valley Power Projects (P) Limited (CVPPPL) &

Ors.

Parties present : Shri. Ashwin Ramanathan, Advocate, KTL

Shri. Deep Rao, Advocate, KTL

Shri. Prateek Rai, KTL

Shri. Vivek Singh, Advocate, CVPPPL Shri. Suraj Das Guru, Advocate, CVPPPL

Shri. Amrik Singh, CVPPPL Shri. Mohan Lal Thakur, CVPPPL

Ms. Swapna Seshadri, Advocate, PGCIL Shri. Vikas Singh, Advocate, PGCIL Ms. Surbhi Gupta, Advocate, PGCIL

Ms. Mohd. Mohsin, PGCIL Shri. Abhijit Darmani, PGCIL Shri. Prashant Kumar, PGCIL Shri. Swapnil Verma, CTUIL Shri. Ranjeet S. Rajput, CTUIL Shri. Bhanu Prakash Pandey, CT

Shri. Bhanu Prakash Pandey, CTUIL

Ms. Muskan Agarwal, CTUIL Ms. Ankita Singh, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present Petition has been filed for grant of transmission licence under Section 14, Section 15

and Section 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 to establish Inter-State Transmission System for "Transmission System for Evacuation of Power from Pakaldul HEP in Chenab valley HEPS-Connectivity System" on Build, Own, Operate and Maintain (BOOM) basis. Learned counsel further submitted that in response to public notice published by the Commission, no objection has been received. Learned counsel added that there has been a delay in acquisition of SPV in the present case.

- 2. With regard to completion schedule, learned counsel for the Petitioner submitted that as on date, the bona fide projected completion schedule for the assets covered under the TSA is 1.4.2025 subject to receipt of necessary approvals from the statutory authorities. He further added that completion schedule and timeframes being submitted by the Petitioner are based on the information currently available with the Petitioner and is a bona fide estimate.
- 3. Learned counsel for Power Grid Corporation of India Limited (PGCIL) submitted that PGCIL is constructing certain transmission assets under Regulated Tariff Mechanism (RTM) route which inter-connect with the Petitioner's project. She further added that as per the investment approval received by PGCIL, the project is scheduled to be commissioned by 1.4.2025 matching with the original schedule of Pakaldul HEP.
- 4. After hearing the submissions of the learned counsels for the Petitioner and the Respondents, the Commission directed the following:
 - (a) The Petitioner to file within a week on affidavit the status of parties as regards the liability of transmission charges; and
 - (b) CTUIL to file within a week on affidavit along with the written agreement showing the status of the transformer and status of parties in case of mis-match.
- 5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)